

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

STARRED QUESTION NO:290
ANSWERED ON:16.08.2004
EDIBLE OIL PACKAGING
Kathiria Dr. Vallabhbai

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the steps taken by the Government to effectively implement the edible oil packaging regulations order, 1998;
- (b) whether the Government maintains data regarding implementation of the order;
- (c) if so, the details thereof, State-wise and edible oil-wise;
- (d) if not, the reasons therefor;
- (e) the mechanism adopted to monitor the implementation of these regulations;
- (f) whether any inspections have been carried out by the Government in this regard since 2001; and
- (g) if so, the details thereof alongwith the prosecutions carried out during the above period, State-wise?

Answer

MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR)

(a), (b), (c), (d), (e), (f) & (g) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a),(b),(c),(d),(e),(f) and (g) OF THE LOK SABHA QUESTION NO.290 DUE FOR ANSWER ON 16-08-2004 IN THE LOK SABHA.

(a): The powers for implementation of the Edible Oil Packaging (Regulation) Order, 1998 have been delegated to the State Governments. Since the inception of the said Order, Government regularly monitors its implementation status and interacts with the State Governments at various levels.

(b) to (d): The status of the implementation of the said Order State-wise and oil-wise is annexed.

(e): The State Governments have been frequently advised to enforce the implementation of the said Order.

(f) & (g): The responsibility of conducting inspections and prosecution under this order is vested in the State Governments.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PARTS(a),(b),(c),(d),(e),(f) AND (g) OF STARRED QUESTION NO.290 DUE FOR ANSWER ON 16-08-2004 IN THE LOK SABHA.

STATES WHO HAVE STARTED IMPLEMENTATION OF THE EDIBLE OILS PACKAGING (REGULATION) ORDER, 1998

AS ON 10-08- 2004

STATE/UT STATUS OF IMPLEMENTATION

ANDHRA PRADESH Has recommenced implementation after vacation of the stay order by the H.C. vide CCS. Ref.No. PI(3)/652/2000 dated 23.05.02. Copies of Regn. Certificates are being received.
DELHI Has initiated implementation vide Notfn.Nos.F.6 (3)/ 98-F&S (P&C)/I to V dt.13.1.2000 Registering Authority, Inspecting Officers and Registration Fee have been notified.
Laboratory of PFA & any lab authorized by the State Govt. are notified for analysis of samples.
HIMACHAL PRADESH Has extended the Edible Oil Packaging (R) Order 1998 to whole state vide No.FDS-A(3)-9/90-I-Loose Dt.1.5.2002 & Registering Authority and Inspecting Officers

have been notified.
ORISSA Has started implementation vide Notfn. No. 11385 dt. 10.05.99. 21 Registrations have been issued so far.
PONDICHERY Has republished EOP(R) Order 1998 vide G.O. Ms. No. 19/98 dt.14.10.98. Registering Authority, Inspecting Officers and fee for Registration have been notified.
RAJASTHAN Has started implementation vide Notfn. No. F.17 (10) FS/Legal/98 dt.9.5.2000, Copies of Regn. Certificates issued have been received.
TAMIL NADU Has republished EOP(R) Order 1998 vide G.O. Ms. No. 267 dt.14.12.98 Registrations from the districts of Dharmapuri, Coimbatore, Madurai and Chennai are being received. The State Government has exempted Gingelly oil, Ground nut oil & Coconut oil for a period of one year from 01.01.04 upto 31.12.04

STATUS OF IMPLEMENTATION OF THE EDIBLE OILS PACKAGING (REGULATION) ORDER, 1998 BY THE STATE GOVERNMENTS

AS ON 10-08- 2004

STATE/UT STATUS OF IMPLEMENTATION

ANDAMAN & NICOBAR exempted all edible oils upto 31.03.1999 vide Notfn No.55-28/98-TR dt.5.2.99
ASSAM is processing the matter of implementation of the order vide No. FSB.216/98/16 dt. 6.2.99
BIHAR has decided not to implement the Order till 31-03-2003 vide Pr.4-V.2-03/98/3697
Dt. 31-08-2001 & letter dt. 11.4.2002
GUJARAT decided to implement the Edible Oil Packaging (R) Order, 1998 vide Notification TLP/1098/4012/D dt. 28.8.2001
HARYANA has kept the matter of implementation of the Order in abeyance vide Letter No. 114-5S-99/704 dt. 8.1.99
JAMMU & KASHMIR exempted all edible oils including those distributed through PDS upto ending December 2002 vide Notfn. No. SRO-03 dt. 3.1.02 read with Notfn. No.SRO-355 dt. 29.12.98 and SRO.211 dt.20.6.2000
KARNATAKA has started implementation in a phased manner exempting some specified oils upto 1.1.2004 & exemption will cease for edible oils w.e.f 1.1.04 vide Notfn No. FCS/149/FCS/98 dt. 02.03.2002.
KERALA has exempted coconut oil from the purview of the VOP (R) Order for a period of 10 years vide Notification S.R.O.No.290/2000 dt. 29.3.00
MADHYA PRADESH has exempted all edible oils up to 30-09-2004 vide Notfn. No. F-4-28/98/29-1 dt. 22.09.2003
MAHARASHTRA has decided to defer implementation of the said order up to 15.7.2000 vide Letter No. ECA 1898/2473/CR 3719/CS-30 dt. 16.10.99
PUNJAB has decided to keep the matter in abeyance for a period of one year more vide Letter No.24/4/98-7FDI/6436 dt 3.8.2001 & yet to implement the order vide Lr. Dt. 22.7.03
TRIPURA Published the order in the state vide Notfn. No. F.2(31)-FSD/94 dt. 2.11.98 & exempted the sales of loose Mustard oil vide Notification No. F.2(31)-FSD/94 dt. 15.12.98.
UTTAR PRADESH Exempted all edible oils upto 30.6.2004 vide No.456/29-Kha-9-2003-201/1998 dt.31.3.2003. The Govt. has not yet implemented the order.
WEST BENGAL has drafted West Bengal Edible Oils Packaging (Regulation) Order, 1999 as an alternative to the above Order and sent to Law Dept. for vetting vide D.O. No. NIL dt. 12.1.2000 from Shri A. Kapur DG& Secy.,F&S.

STATES WHO HAVE NO EDIBLE OIL PACKAGING UNIT

AS ON 10-08- 2004

STATE/UT STATUS OF IMPLEMENTATION

LAKSHADWEEP has no specific action in implementation of the Order as there is no oil mill/ manufacturer in the U.T. edible oils in packed form is procured from neighboring states, Karnataka & Kerala
MEGHALAYA Has informed that it does not implement the Packaging Order. There is no edible oil-packaging unit in the State.
MIZORAM The Government has informed that there is no Edible Oil manufacturing units as well as registered packer in Mizoram. Oils are brought in tins or cartons or plastic containers.

STATES WHO HAVE SENT NO INFORMATION

AS ON 10-08- 2004

STATE/UT STATUS OF IMPLEMENTATION

ARUNACHAL PRADESH No information / reply received
CHANDIGARH ADMN. No information / reply received
DADRA & NAGAR HAVELI No information / reply received
DAMAN & DIU No information / reply received
GOA No information / reply received
MANIPUR No information / reply received
NAGALAND No information / reply received
SIKKIM No information / reply received
CHATTISGARH New State
JHARKHAND New State
UTRANCHAL New State